

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.140/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compliance of the orders dated 1.10.2014 and 19.2.2016 passed in Petition No. 53/MP/2012 and 462/MP/2016 and/or Section 142 of the Electricity Act, 2003.
- Date of Hearing : **25.10.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : NTPC SAIL Power Company Private Limited (NSPCPL)
- Respondent : Chhattisgarh State Load Despatch Centre
- Parties Present : Shri Venkatesh, Advocate, NSPCPL
Shri Aditya Vardhan Sharma, Advocate, NSPCPL
Ms. Nehal Jain, Advocate, NSPCPL
Shri Dilip Kumar, NSPCPL
Shri Pradeep Mishra, Advocate, CSLDC
Shri Manoj Kumar Sharma, Advocate, CSLDC
Shri Abhishek Jain, CSLDC
Shri Alok Mishra, WRLDC

Record of Proceedings

During the course of the hearing, learned counsel for the Petitioner and Respondent made their respective submissions in the matter.

2. Considering their request, the Commission permitted the parties to file their respective written submissions, including therein the applicable UI charges for the concerned period and the excess UI charges required to be refunded within two weeks.
3. The Commission directed the CSLDC to submit an affidavit within three weeks the detailed calculation of the UI charges in respect of the Petitioner's 500 (2x250MW) Plant for a sample period of one week between 22.04.2009 to 31.7.2011, clearly indicating the quantum of power considered for the calculation.
4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**